

43

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI

OA No.369/2019

Dated this Thursday the 20th day of June, 2019

Coram: R. Vijaykumar, Member (A).

Sh. Ganpat Dattatray Khartode,  
Age 20 years,  
residing at;  
R/at, A/P Kalas,  
Bhigwan Taluka,  
Baramati,  
District-Pune 413 105.

...Applicant.

( By Advocate Ms. Rutuja N. Pawar ).

Versus

1. The Union of India,  
Through the Secretary  
of Government of India,  
Ministry of Communication  
& Information Technology,  
Department of Telecommunication,  
Sanchar Bhawan, New Delhi-01.  
Add: 4<sup>th</sup> Floor, Bharat Sanchar Bhawan,  
Harish Chandar Lane,  
Janpath, New Delhi-110 001.
2. Bharat Sanchar Nigam Limited,  
Chief General Manager,  
Fountain Telecommunication,  
Mahatma Gandhi Road,  
Azad Maidan, Fort,  
Mumbai-400 001.
3. Divisional Engineer,  
OFC Maintenance (South),  
Mahadji Shinde Telephone  
Bhawan, Pune-411 001.
4. Sub-Divisional Engineer,  
(Admn), O/o G. M. Maintenance,  
Western Telecom Region,  
Mahadji Shinde Telephone  
Bhawan, Pune-411 001.

... Respondents.

O R D E R (O R A L)Per : R. Vijaykumar, Member (Administrative)

1. When the case is called out, Sh. Rishi Ashok, appeared on behalf of Ms. Rutuja N. Pawar, learned counsel for the applicant.
2. The proxy counsel for the applicant submits that the arguing counsel is in personal difficulty therefore could not come to the court today.
3. It is noticed that the application has not been properly formulated in accordance with CAT Procedure Rules. The learned counsel for the applicant is directed to file a better OA within two weeks.
4. This OA is therefore disposed of in terms of above granting liberty to file better OA.
5. There shall be no order as to costs.

(R. Vijaykumar)  
Member (A)

V.

30  
26/6/19